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CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH
ALLAHABAD.

Review Application No. 120 of 1995
In

Original Application No. 1057 of 1993

Allahabad this the 22nd day of March 1996

Hon'ble Dr. R.K. Saxena, Member (Jud.)

Union of India and Others.

Applicants ..

By Advocate Sri A.K. Gaur

Versus

Laloo Singh, S/o Late Kalloo Singh, R/o Village
and Post Jasra, Tehsel Bara, District Allahabad.

Respondent

O R D E R (BY CIRCULATION)
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By Hon'ble Dr. R.K. Saxena, Member (J)

This review application has been filed on the ground that the case of the applicant was time-barred and this fact had not been considered. The second ground was that the applicant had not opted for pension. On these grounds, the order dated 31.5.95 is prayed to be reviewed.

2. I have perused the original order and found that these points were discussed and reliance was placed on the cases 'Kammi Devi Vs. U.O.I. & Others (1994) 27 A.T.C. 5681' and 'V. Meenakshi Iyer Vs. Union of India and Others (1994) 27 A.T.C. 2091',

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Thus, I do not find any illegality in the order. Thus, the review application is not maintainable and is accordingly rejected.

Dularens

Member (J)

/M.M./